

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 1363 of 2015

1.Madhu Sudan Agarwal Alias Madhu Agarwal, son of late Hanuman Prasad Agarwal, resident of Bundwan, PO and PS Bundwan, District Purulia, W.B.

2.Raj Kumar Sharma @ Raju Sharma, son of Laxmi Narayan Sharma, resident of Village-Tuilapal, PO and PS Bundwan, District Purulia, W.B.

3.Niranjan Agarwal, son of Hanuman Prasad Agarwal, resident of Bundwan, PO and PS Bundwan, District Purulia, W.B.

..... Petitioners

-- Versus --

The State of Jharkhand

..... Opposite Party

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- Mr. Abhijit Kumar Singh, Advocate

For the State :- APP

12/06.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Mr. Abhijit Kumar Singh, the learned counsel on instruction from Mr. S.L. Agarwal, the learned counsel for the petitioners, submits that discharge petition filed by the petitioners has been rejected which has been challenged in another criminal revision and that is why this petition has become infructuous.

Accordingly, the instant petition is dismissed as withdrawn.

(Sanjay Kumar Dwivedi, J)

SI/